

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) NO.891 of 2020

And

IA No.2605, 2606 and 2547 of 2020

In the matter of:

Greenopolis Welfare Association

Appellant

Vs

Three C Shelters Pvt Ltd & Ors

Respondent

Mr. Aditya Parolia, Mr Piyush Singh, Mr Prateek Vats, Advocates for Appellant.

Ms Asmita Chaudhary and Ms Sonal Alagh, Advocates for impleadment.

Mr Nikhil Jain, Mr Jayant Mehta Advocates for Respondent.

Mr Vaibhav Gaggar, Advocate for Intervenor.

Mr Amarpal Advocate and Mr. Prunay Chitale, Advocates for IRP.

Mr. Deepak Garg, Advocate for R2. Ms Sumedha Dang, Applicant (Intervenor)

ORDER

20.11.2020- Learned counsel Mr. Deepak Garg, appearing on behalf of Respondent No.2 submits that he has no copy of the application, therefore, he could not file the reply. Appellant is directed to supply the copy of application within two days to Respondent No.2. Respondent No.2 is directed to file reply of the application positively within a week. Learned counsel for the Respondent No.1 submits that he has already filed the reply which is taken on record. Let the matter be fixed for consideration of Company Appeal(AT)(Ins) No.891/2020 and IAs No.2605, 2606, 2547 of 2020 on **9th December, 2020.**

Interim order shall continue till next date of hearing.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam